

C.A.No. 8216 OF 2003
ITEM No.1A
(for orders)

Court No. 2

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A.No.3 in Civil Appeal No.8216/2003

RAM CHANDRA SINGH

Appellant (s)

VERSUS

SAVITRI DEVI & ORS

Respondent (s)

(for clarification/modification of court's order)

With

I.A. No.5 in C.A.No.8217/2003 (for clarification/modification of court's order)

(HEARD BY : HON'BLE N. SANTOSH HEGDE AND S.B. SINHA, JJ)

Date : 29/07/2004 These Petitions were called on for pronouncement of orders today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE

HON'BLE MR. JUSTICE S.B. SINHA

For Appellant (s)

Mr. Devashish Bharuka, Adv.

Dr. Sushil Balwada, Adv.

For Respondent (s)

Mr. S.B. Upadhyay, Adv.

Mr. Ajay Choudhary, Adv.

Mr. S.R. Setia, Adv.

Mr. Amit Kumar, Adv.

Mr. R.N.Keshwani, Adv.

THE COURT MADE THE FOLLOWING

O R D E R

Hon'ble Mr. Justice S.B. Sinha has pronounced the
orders of the Court.

For the reasons mentioned in the signed order, these
applications are dismissed.

(PAWAN KUMAR)

(PREM PRAKASH)

COURT MASTER

COURT MASTER

(signed order is placed on the file)

Non-reportable